The Resolution was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

That the Bill further to amend the Citizenship Act, 1955, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI KIREN RIJIJU: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

The Delhi High Court (Amendment) Bill, 2014

MR. DEPUTY CHAIRMAN: Now we take up the Delhi High Court (Amendment) Bill, 2014.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Sir, I move:

That the Bill further to amend the Delhi High Court Act, 1966, be taken into consideration.

MR. DEPUTY CHAIRMAN: Mr. Tyagi, do you want to say something?

श्री के.सी. त्यागी (बिहार) : सर, मैंने आपसे कहा था कि मैं भी अपनी राय इसमें रखना चाहता हूं। सर, मैं इस विषय में माननीय मंत्री जी को, प्रधान मंत्री जी को, अरुण जेटली साहब को और रवि शंकर प्रसाद जी को चिट्ठी लिख चुका हूं। महोदय, लॉ कमीशन की भी रिपोर्ट आई है, जिसमें सभी हाई कोर्ट में कॉमर्शियल बेंच बनाने का भी सुझाव है। तो मेरा कहना है कि वेस्टर्न यू.पी. समेत सभी मामलों को जोड़कर ये अपनी रिपोर्ट दोबारा पेश करें तो ज्यादा अच्छा होगा, वरना यह आधी-अधूरी रह जाएगी और जो इसकी मूल भावना है उसको सपोर्ट करते हुए मैं डिस-एग्री करता हूं कि कम्प्रहेंसिव बनाकर के और सभी मामलों को उसमें जोड़ करके एक नई रिपोर्ट तैयार हो।

MR. DEPUTY CHAIRMAN: What is your point? ... (Interruptions) ...

श्री अनिल माधव दवे : सर, मेरा भी same point है। मुझे ऐसा लगता है कि अगर दिल्ली हाईकोर्ट के साथ इसे लाया गया, तो वह comprehensive रहेगा, ज्यादा अच्छा होगा और उसका उपयोग भी होगा।

[RAJYA SABHA]

MR. DEPUTY CHAIRMAN: Does the House agree to that?

श्री के.सी. त्यागी : सर, मैंने पिछली बार भी कहा था, जैसेकि हमारी वेस्टर्न यू.पी. का मामला है, वहां 6 करोड़ की आबादी है। वहां से इलाहाबाद 720 किलोमीटर है, लाहौर 400 किलोमीटर है, इन सारी चीजों का उसमें समावेश हो जाए। उसके बाद लॉ कमीशन की रिकमंडेशंस को लेकर उसे complete करेंगे, तो हमारे साथ भी न्याय होगा।

MR. DEPUTY CHAIRMAN: I have no objection, if the House agrees. First, let me know the Minister's view.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Sir, what the hon. Member, Shri K.C. Tyagi, has said is right. The Law Commission has given its 263rd Report. The Setting up of Commercial Division and Commercial Appellate Division of High Courts and Commercial Courts Bill, 2015, has already been drafted. And, it has been given to the Law Ministry by the Law Commission. The Law Ministry is also working on it. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Do you agree that this Bill be deferred so that it can be taken up together with the Law Commission's Report?

SHRI D.V. SADANANDA GOWDA: Yes, Sir. We can take them up together.

MR. DEPUTY CHAIRMAN: All right. In that case, that is the sense of the House. ...(Interruptions)...

DR. E.M. SUDARSANA NATCHIAPPAN: Sir, it is totally a different Bill. And, that is a different Bill.

MR. DEPUTY CHAIRMAN: No; no. That is not a Bill. Sorry, you have not understood. That is not a Bill. The Law Commission Report is also coming. And, this can also be considered together with that, so that we can have a(*Interruptions*).....

DR. E.M. SUDARSANA NATCHIAPPAN: Sir, it is totally a different thing. ...(Interruptions)....

MR. DEPUTY CHAIRMAN: Natchiappanji, the Government is agreeing with the suggestion. Then, what is your objection?

DR. E.M. SUDARSANA NATCHIAPPAN: Sir, there will be just a small consideration with regard to pecuniary jurisdiction of the Delhi High Court. But this is a Bill for enhancement of the pecuniary jurisdiction of the District Courts from rupees twenty lakhs to rupees two crores. There also, the Law Commission has said that the pecuniary jurisdiction should be one crore. So, there will be a mismatch between these two things. If these are brought together, there will be no problem.(Interruptions).....

Government

MR. DEPUTY CHAIRMAN: I think, the sense of the House is to defer this Bill. The Minister has agreed to the suggestion and has no objection to it. So, the Bill is deferred for consideration later on. ...(*Interruptions*).... Now, I am taking up Special Mentions. ...(*Interruptions*)....

SHRI K.T.S. TULSI: Can I say something? ...(Interruptions).... Can I say something about this Bill? I am saying that the Government does not know whether to go left or right. They are running away from their responsibility. They have already presented the Bill. Why could they not think about this well before?(Interruptions)....

MR. DEPUTY CHAIRMAN: No; no. The suggestion came only from the House. The Government has nothing to do with it. The suggestion came from the House and the Government has accepted that suggestion. ...(*Interruptions*).... This is not for the first time that this has happened. Such things keep on happening. The suggestion came from the House and the Government has accepted it. So, I have also accepted it. ...(*Interruptions*).... I have already said that the Bill has been deferred. ...(*Interruptions*).... I have already said that the Bill has been deferred. ...(*Interruptions*)....

SHRI K.T.S. TULSI: Rupees fifteen hundred crore has been spent for ...(*Interruptions*)... There are sixteen judicial districts, which have been established. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No; no. I have already deferred it. Therefore, no more discussions on it. ...(*Interruptions*)... I am saying that I have already deferred it. ...(*Interruptions*)... I took the sense of the House before deferring it. ...(*Interruptions*)...

[The Vice-Chairman (Dr. E.M. Sudarsana Natchiappan) in the Chair.]

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Now, we shall take up the admitted Special Mentions, listed for today. Shri Tarun Vijay. ...(Interruptions)...

SHRI VIJAY JAWAHARLAL DARDA: Mr. Vice-Chairman, Sir, in the Delhi High Court ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): No; no. That matter is already over.
